103 Written Answers

Termination of services of Magistrates by the Delhi Administration

1532. SHRI SYED AHMAD HASHMI : SHRI KHURSHED ALAM

KHAN : SHRI IBRAHIM KALANIYA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact ^{tna}t the services of three Magistrates belonging to' Scheduled Castes, were terminated recently during the probation period by the Delhi Administration;

(b) whether any warning in writing was issued to these Magistrates regarding their unsatisfactory work and performance before termination of their service; andi

(c) whether the Government propose to consider the requests of these dismissed persons for review of their cases ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) Yes, Sir.

(b) Yes, Sir. The assessment of their performance was communicated to them in October, 1973 with the advice to show improvement

(c) Representation received from them are being examined.

tCaustic Soda Plant

1367. SHRI IBRAHIM KALANIYA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) by when the Caustic Soda plant project approved by Government is likely to commence production;

(b) the reasons for delay, if any;

(c) the original estimated cost of the project; and

(d) the revised cost of the project ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI) (a) to (d). Industrial licences and letters of intent have been issued for effecting expansion of 17 existing units and establishI ment of 28 new units. The schemes are in various stages of implementation. For furnishing the required details, it is necessary to know the specific project the Hon. Member has in mind.

iOrders to stop payments by Sandoz (India) Ltd. to their principals in Switzerland

1576. SHRI BANARSI DAS : Will the Minister of PETROLEUM AND CHEMI-CALS be pleased to state :

(a) whether his Ministry has recently issued orders to stop certain kind of payments being made by Sandoz (India) Ltd. to.their principals in Switzerland; and

(b) if so, what was the kind of payments involved and the circumstances which led to the order for stopping certain payments?

THE MINISTER OF STATE IN THF MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) : (a) and (b) M/s. Sandoz (India) Ltd. had entered into agreement. with their principals, with the approval of Government which was granted in August, 1963, under which the parent company was to render technical assistance in the manufacture of Glycoside and Aglycone fractions from Podophyllum plant grown in India. The approved terms of foreign collaboration inter alia provided for the payment of a sum not exceeding Rs. 2 lakhs per annum to be made to M/s. Sandoz Switzerland for rendering technical assistance for five years when it will terminate.

Remittances proposed to be made by the Indian subsidiary to its Principals on the above account were stopped pending further scrutiny of the matter.

Cost audit system in Core Industries

tl585. SHRI DEORAO PATTL : PROF. N. M. RAMBLE : SHRI S. W. DHABE :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Institute of Cost and Warks Accountants of India has advised

the Central Government to introduce "Cost Audit" in core industries and units manufacturing consumer goods to check inflation; and

(b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : (a) and (b) The Institute of Cost and Works Accountants of India has suggested to tie Central Government that more and more industries may be covered by the Cost Accounting Records Rules under Section 209(1) (d) of the Companies Act, 1956. The Government is considering the suggestion.

PAPERS LAID ON THE TABLE

Companies (Temporary Restrictions on Dividends) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : Sir, I beg to lay on the Table, under sub-section (2) of section 12 of the Companies (Temporary Restriction on Dividends) Act, 1974, a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification S. O. No. 3126, dated the 30th November, 1974, publishing the Companies (Temporary Restrictions on Dividends Rules 1974. [Placed in Library *See* No. LT. 8712/74]

Report of the Comptroller and Auditor General of India, Union Government v(Commercial) 1974—Part I—Introduction

THE DEPUTY MINISTER IN THE ' MINISTRY OF FINANCE (SHRIMATI] SUSHILA ROHATGI) : Sir, I beg to lay on the Table, und_{er} clause (1) of article 151 of the Constitution, a copy (in.Englisb and Hindi) of the Report of the Comptroller and Auditor-General of India, Union Government (Commercial), 1974— Part I—Introduction. [Placed in Library, *See* No. LT—8757/74].

Report of the Ratfjvay Convention Committee. 1973,

श्री लाल आडवाणी (दिल्ली) : अध्यक्ष जी, मैं आपकी आज्ञा से 1975-76 के लिए लाभांश की दर तथा अन्य आनुषं-गिक विषयों संबंधी रेलवे अभिसमय समिति 1973 के छठे प्रतिवेदन की एक प्रति सभा पटल पर रखता हूं।

REFERENCE TO ALLEGED MISUSE OF LICENCE BY A BOMBAY FIRM

श्री बनारसी दास (उत्तर प्रदेश): अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान तुलमोहन राम की तरह एक नए महत्वपूर्णं लाइसेंस स्केन्डल की ओर आकर्षित करना चाहता हूं। 10 दिसम्बर को जबकि मीसा के झाडिनैन्स पर बहस हो रही थी श्री भैरों सिंह शेखावत ने एक बडे ही महत्वपूर्ण सकेन्डल का रहस्योदघाटन किया था जिसमें उन्होंने यह कहा था कि बम्बई की एक फर्म संत प्रकाश भगवान दास को एक लाइसेंस दिया गया था ग्रीर उसको मेल-प्रैक्टिस की वजह से डी-लिस्ट कर दिया गया और उनका लाइसेंस कैंसिल कर दिया गया। सन 1967 में दो मर्तबा इस फर्म ने फिर से इम्पोर्ट ग्रीर एक्सपोर्ट लाइसेंस की कोशिश की लेकिन तत्कालीन कामसँ मिनिस्टर थी दिनेश सिंह ग्रौर उसके वाद श्री भगत ने उसको खारिज कर दिया। लेकिन 70 के अन्दर फिर उन्होंने अपना प्रतिवेदन दिया और उस प्रतिवेदन के आधार पर पालिएस्टर फाइवर का इम्पोर्ट लाइसेंस सिंगापुर या जापान से मिला और इस इम्पोर्ट लाइसेंस के श्राधार पर जो पालिएस्टर हमारे देश के अन्दर इम्पोर्ट किया गया. टैक्सटाइल कमिण्नर के आदेश के विरुद्ध इसका ब्लैक मार्किट किया गया। जब सी०वी० म्राई० ने इसकी जांच की तो इस फर्म ने अपने उत्तर के अंदर कहा कि मंत्री महोदय ने ग्रोरली इसकी इजाजत दी